

Court-II
Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 8 of 2016

Dated :12th January, 2016

Present : Hon'ble Mr. Justice Surendra Kumar, Judicial member
Hon'ble Mr. T. Munikrishnaiah, Technical Member

In the matter of:

Delhi Transco Limited

.... Appellant(s)

Versus

Delhi Electricity Regulatory Commission & Drs.

.... Respondent(s)

Counsel for the Appellant (s) : Ms. Swapna Seshadri
Mr. Ishaan Mukherjee

Counsel for the Respondent (s) :

O R D E R

Heard.

Admit.

Issue notice of the Appeal to all the respondents returnable within two weeks from today.

Reply/counter affidavits may be filed by the respondents within four weeks from today and rejoinder, if any, may be filed by the appellant within two weeks thereafter.

Dasti service is permitted.

Since it is a tariff Appeal, public notice is required to be published as per rules.

Post this Appeal for hearing on **16th March, 2016.**

(T. Munikrishnaiah)
Technical Member
hc/rkt

(Justice Surendra Kumar)
Judicial Member